

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**
REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 13965 of 2014-DB

[Arising out of OIO No. AHM-EXCUS-002-COMMR-07-14-15 dated 23/09/2014 passed by Commissioner of Central Excise-AHMEDABAD-II]

Parasamal Bohra

239,240,292,293, Gujarat Vepari Mahamandal, Nr, Geb Power Station,
Talavadi, Odhav,
AHMEDABAD,
GUJARAT

... Appellant

VERSUS

C.C.E.-Ahmedabad-ii

CUSTOM HOUSE... FIRST FLOOR,
OLD HIGH COURT ROAD, NAVRANGPURA,
AHMEDABAD,
GUJARAT
380009

... Respondent

APPEARANCE :

Shri R.R. Dave, Advocate for the appellant

Shri D. Kanjani, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER No. A/10412 / 2020

DATE OF HEARING/ DECISION : 31/01/2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha